BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 121/2017 With C.P. (I.B) No. 26/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017

Name of the Company:

Kunal Finance & Credit Pvt. Ltd.

V/s.

Anil Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)			DESIGNATION	REPRESENTATION	SIGNATURE
1.	NATACHA	SUYARIA	H2V .	PETITIONER	Ditaske.
2,	Ashish	Doch	PCS	Respondent	Modern

ORDER

Learned Advocate Ms. Natasha Sutaria present for Financial Creditor/ Petitioner. Learned PCS Mr. Ashish Doshi present for Corporate Debtor/ Respondent.

Learned PCS Mr. Ashish Doshi filed Memorandum of Appearance for Corporate Debtor.

Joint affidavit filed.

Application is filed by the Financial Creditor seeking permission to withdraw CP (IB)26/2017 on the ground of settlement between Financial Creditor and Corporate Debtor.

The said Application is registered as IA 121/2017. Notice on the application given to the Financial Creditor.

Heard both sides arguments. The petition is at the stage of hearing before admission. It appears there is a settlement between the Financial creditor and Corporate Debtor.

Financial Creditor is permitted to withdraw the Petition. IA no. 121/2017 is allowed accordingly.

In view of the order passed in IA no. 121/2017, this CP(IB) 26/2017 is dismissed as withdrawn. No order as to costs.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of May, 2017.